

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA**

**CORRIGENDUM TO
[ADJUDICATION ORDER No. ORDER/NH/KL/2022-23/24398-24403]**

1. An Adjudication Order ref no. Order/NH/KL/2022-23/24938-24403 dated February 28, 2023 (hereinafter referred to as '**Order**'), has been passed in the matter of Srestha Finvest Limited against six Noticees including Mr. Parth Bhushan and Mr. Mahaveer Yeswanti Bai.
2. In the title of the order, the PAN of Noticee no.2 (Parth Bhushan) has been inadvertently mentioned as '**AGFPB9783J**' instead of '**BKDPB2270F**'. Accordingly, the PAN of Mr. Parth Bhushan (Noticee no.2) as appearing in the order should be read as '**BKDPB2270F**'.
3. Further, the PAN of Mr. Mahaveer Yeswanti Bai (Noticee no.4) has been inadvertently mentioned as '**AAVPY5106**' instead of '**AAVPY5106A**'. Accordingly, the PAN of Mr. Mahaveer Yeswanti Bai (Noticee no.4) as appearing in the order should be read as '**AAVPY5106A**'.
4. The other contents of the Order shall remain unchanged. The Order shall always be read along with this 'Corrigendum'.
5. A copy of this corrigendum Order shall be sent to the Noticees and also to SEBI.

Place: MUMBAI

Date: July 13, 2023

N HARIHARAN

ADJUDICATING OFFICER